

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 6023/2022

(Arising out of impugned judgment and order dated 05-01-2022 in TTR No. 343/2013 passed by the High Court of Judicature at Allahabad)

COMMERCIAL AUTO SALES P. LTD

Petitioner(s)

VERSUS

COMMISSIONER OF COMMERCIAL TAX

Respondent(s)

(FOR ADMISSION and I.R. and IA No.49427/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.49428/2022-EXEMPTION FROM FILING O.T.)

Date : 04-09-2023 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE HRISHIKESH ROY
HON'BLE MR. JUSTICE SANJAY KAROL

For Petitioner(s) Mr. Pawanshree Agrawal, AOR
Ms. Shubhangi Negi, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

In view of letter circulated by learned counsel for the petitioner seeking adjournment due to personal difficulty, the matter stands adjourned by three weeks.

(NITIN TALREJA)
COURT MASTER (SH)

(KAMLESH RAWAT)
ASSISTANT REGISTRAR